

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-21/(ND)/2018

In the matter of

Pradeep Cotton (P) Limited

....PETITIONER

Vs.

Best Textiles Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 09.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Rohit Rathi, Advocate

For the Respondent/Corporate Debtor : Mr. Gautam Singh, Advocate

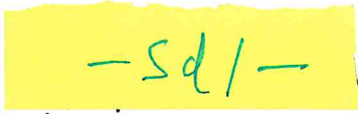
For the Intervener

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ORDER

Learned Counsel for the petitioner is present. Upon notice to the Corporate Debtor, Shri Gautam Singh, Advocate has appeared on behalf of the Corporate Debtor and undertakes to file 'Vakalath' for the Corporate Debtor and seeks some time for filing reply to the Petition by the Corporate Debtor. Taking into consideration the said request, 10 days time is granted to the Corporate Debtor to file reply with an advance copy to be duly served to the Ld. Counsel for the petitioner. Petitioner to file rejoinder within a period of 7 days thereafter.

Post the matter on 05.2.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)